

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 20049- JK (LD) of 2025

DATED: - 19 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 19.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

Annexure to the Government Order No.20049 - JK (LD) of 2025 dated 19.12.2025

S.No.	Titled	OIC
1	OA No. 782/2023 titled Tariq Ahmad Magray Vs UT of J&K and Ors	Shri Peerzada Mujahid-Ul-Haq, JKPS 127949 DySP Headquarters Anantnag
2	FIR No. 235/2024 u/s 8/20 NDPS Act of P/S Bandipora in bail titled Mehraj Ud Din Bhat V/S UT of J&K.	Sh. Mohd Latef Khan, Dy.SP HQ Bandipora
3	FIR No. 106/2024 u/s 13/18/39/40 UA(P) Act of P/S Ganderbal	Shri. Umar Urfan, Dy.SP, Hqrs Ganderbal
4	CrI A(s) No. 16/2025 titled Mudasir Sultan Bhat Vs. UT of J&K and another.	Mr. Khurshid Ahmad Wani-Dy.SP ANTF Kashmir
5	FIR No. 74/2024 u/s 8/20 NDPS Act, P/S Litter, bail titled UT of J&K V/S Naseer Ahmad Mir.	Sh. Majid Ali JKPS, SDPO P/S Awantipora
6	FIR No. 62/2007 of P/S Yaripora, offence u/s 307 RPC, 7/25 I.A Act, titled UT of J&K V/S Mukhtar Ahmad Bhat.	Shri. Rajat Chib, Dy.SP Hatipora
7	FIR No. 07/2024 u/s 10/13 UA(P) Act of P/S Handwara.	Sh. Faisal Rouf, SDPO Handwara
8	FIR No.55/2024 U/S 8/18 NDPS Act P/S Tangmarg in case titled UT of J&K Vs Ghulam Mohd Bhat.	Shri. Faizan Ali, Dy.SP P/S Tangmarg
9	FIR No.104/2010 P/S Bandipora offence U/S 376 RPC, titled State V/S Asif Iqbal Sofi,	Mr. Mohd Latif Khan, Dy.SP, Hqrs Bandipora

